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THE HIGH COURT OF MADHYA PRADESH
MCRC No. 2936/2022
(LAXMAN SINGH BHADORIYA Vs STATE OF MADHYA PRADESH)

Through Video Conferencing

Gwalior, Dated : 24/01/2022

Shri Brajesh Tyagi, Counsel for applicant.

Shri C.P. Singh, Counsel for State.

Case diary is available.

This first application under Section 438 of CrPC has been filed for grant of anticipatory bail.

The applicant apprehends his arrest in connection with Crime No.729/2021 registered at Police Station – Sabalgarh, District Morena for offence punishable under Sections 304-B, 498-A, 302, 316, 201, 34 of IPC.

After arguing the matter at length, Counsel for applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

(G.S. Ahluwalia)
Judge

Aman